

in which the progress is reviewed and allocation is made on the basis of achievement during the previous year. The District Special Employment Programme and 125 Block Development Programme, etc. are also reviewed from time to time. Appropriate corrective measures are taken wherever necessary.

Statement

List of Khadi and Village Industries Boards

S.No.	States
1.	Andhra Pradesh
2.	Arunachal Pradesh
3.	Assam
4.	Bihar
5.	Goa
6.	Gujarat
7.	Haryana
8.	Himachal Pradesh
9.	Jammu and Kashmir
10.	Karnataka
11.	Kerala
12.	Madhya Pradesh
13.	Maharashtra
14.	Manipur
15.	Meghalaya
16.	Mizoram
17.	Nagaland
18.	Orissa
19.	Punjab
20.	Rajasthan
21.	Sikkim
22.	Tamil Nadu
23.	Tripura
24.	Uttar Pradesh
25.	West Bengal
26.	Delhi
Union Territories	
27.	Andaman and Nicobar Islands
28.	Chandigarh
29.	Lakshdweep
30.	Pondicherry

Cement Corporation of India

1105. SHRI ANAND RATNA MAURYA : Will the Minister of INDUSTRY be pleased to state :

(a) the details of the criteria for filling up of the

vacancies of class III and IV employees of Cement Corporation of India;

(b) whether proper roster has been maintained for recruitment of SC/ST candidates;

(c) if not, the reasons therefor; and

(d) the remedial steps taken in this regard?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Vacancies of Group 'C' and Group 'D' posts (Class III and IV) in various units of CCI are notified to the local employment exchanges and in case suitable candidates are not available, these are advertised in local/regional newspapers.

(b) Yes, Sir.

(c) and (d) Does not arise.

[Translation]

Smuggling of Heroin

1106. SHRI NAND KUMAR SAI : Will the Minister of FINANCE be pleased to state :

(a) whether a large quantity of Heroin smuggled from Pakistan has been seized;

(b) if so, the details thereof during the last one year;

(c) the estimated value of such heroin in the international market;

(d) whether some persons have been apprehended in this regard; and

(e) if so, the action taken against the persons apprehended?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (e) Directorate of Revenue Intelligence have seized 70 Kg. of Heroin suspected to be of Pakistan origin on 1.2.1997. Four persons have been arrested in this regard.

During 1996-97 (upto 31.12.96) 576 Kg. of Heroin suspected to be smuggled from Pakistan has been seized in the country. Trade in Heroin is illegal. Hence, its international value cannot be estimated. Persons arrested for smuggling of Heroin are prosecuted under NDPS Act, 1985 and in grave cases detained under PITNDPS Act, 1988.

[English]

5th Pay Commission

1107. SHRI MANIKRAO HODLYA GAVIT :

SHRI PARASRAM BHARDWAJ :

SHRI BUDHSEN PATEL :

Will the Minister of FINANCE be pleased to state :

(a) whether the recommendation of the Fifth Pay Commission to abolish 3.5 lakh jobs which have got